

(b) While tendering the opinion that Shri Biren Mitra had not become subject to a disqualification for being a member of the Orissa Legislative Assembly, the Election Commission made a general observation that it was desirable that it should be vested with the powers of a Commission under the Commissions of Inquiry Act.

(c) On the question of disqualification of Shri Biren Mitra as a member of the State Legislature the decision of the Governor is final under Article 192 of the Constitution. The facts alleged in the Election petition are also included in a memorial submitted to the President which is under examination of the Government of India.

Alleged acquisition of property by ex-Deputy Finance Minister

- *366. { Shri Hari Vishnu Kamath:
Shri B. P. Yadava:
Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri Dhaon:
Shri Yashpal Singh:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 136 on 3rd June 1964, regarding alleged acquisition of property by ex-Deputy Minister of Finance and state:

(a) whether the consideration of the matter has been concluded; and

(b) if so, the result thereof?

The Minister of Home Affairs (Shri Nanda): (a) and (b). The inquiry being made into certain allegations concerning Smt. Tarkeshwari Sinha has not yet been completed.

Bihar-U.P. Boundary Dispute

- *367. { Shri Yashpal Singh:
Shri Vishram Prasad:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:
Shri Shree Narayan Das:

- { Shri Vishwa Nath Pandey:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Sarjoo Pandey:

Will the Minister of Home Affairs be pleased to state the up-to-date progress made in solving Bihar-U.P. boundary dispute which has been entrusted to Shri C. M. Trivedi for arbitration?

The Minister of Home Affairs (Shri Nanda): Shri Trivedi has submitted his report to Government on August 28, 1964. This report is now under examination.

Setting up of New Universities

- *368. { Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Vishwa Nath Pandey:
Shri B. N. Kureel:
Shri M. Rampure:
Shri E. Madhusudan Rao:
Shri P. Venkatasubbaiah:
Shri Jashvant Mehta:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 1150 on the 22nd April, 1964 and state:

(a) whether the final report of the Committee on the establishment of new Universities has since been received by Government; and

(b) if so, the salient features thereof?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) Does not arise.

Central Government Employees' Consumer Cooperative Stores

- *369. { Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shrimati Ramdulari Sinha:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that there is so much rush at the Central Gov-

ernment Employees' Consumer Cooperative Stores that Government employees have to wait for many long hours before they can obtain rice or sugar from there;

(b) if so, whether the procedure for the distribution of essential commodities to the customers in the Stores is proposed to be streamlined; and

(c) whether Government proposed to open more stores in Government colonies and elsewhere, and augment the staff to cope with the rush?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Misra): (a) and (b). On some occasions there has been rush at the Central Government Employees' Consumer Cooperative Stores for certain items such as sugar and rice of a particular quality, which are in short supply. Only fixed quotas of these commodities are allotted to the Society and these are not adequate to meet the full requirements of the members. The management is, however, making all possible efforts to ensure that customers get their supplies as quickly as possible.

(c) The Society commenced business in July, 1963, with one store. At present there are 17 Stores covering most of the Government colonies in Delhi. The need for opening more Stores is constantly under review in the light of availability of funds and supplies.

Indian School of International Studies

***370. Shri Solanki:** Will the Minister of Education be pleased to state:

(a) whether Government's attention has been drawn to a report published in "The March of the Nation", a Weekly, dated the 29th August, 1964 page 14, regarding the working of the Indian School of International Studies, New Delhi;

(b) if so, the reaction of Government thereto;

(c) the amount sanctioned by Government for the Himalayan Project of the Central Asian Studies Department of the above School; and

(d) whether any inquiry is being conducted into the working of the School?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) The matter is being looked into.

(c) The University Grants Commission have sanctioned two posts of research Assistant and a post of Stenotypist for the Project for a period of 3 years at an estimated expenditure of Rs. 32,000.

(d) No, Sir.

Serajuddin and Co. Affairs

***371. Shri Surendranath Dwivedy:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 184 on the 19th February, 1964 and state:

(a) whether investigations in regard to all matters connected with Serajuddin and Co. affairs have been completed;

(b) if so, the outcome of the investigations; and

(c) the action taken against all concerned after full enquiry?

The Minister of Home Affairs (Shri Nanda): (a) Yes Sir. Investigation of all the 10 cases registered by the Central Bureau of Investigation has been completed.

(b) and (c). Out of ten cases registered by the CBI, two cases have been reported to the Departments concerned for such other action as they might consider appropriate. The evidence collected in these cases was not sufficient either to launch prosecution or for regular departmental proceedings. Prosecutions in four cases involving Government officials and Mohd. Serajuddin and employees, have been launched in courts. In two cases,